

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00146/2021 & MA/310/00147/2021  
in OA/310/01915/2016**

**Dated Thursday the 25<sup>th</sup> day of March Two Thousand Twenty One**

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)  
HON'BLE SHRI. C. V. SANKAR, Member (A)**

**(Through Video Conferencing)**

1.Union of India,  
rep by Administrative Officer,  
O/o. Addl. Commissioner of Income Tax,  
Range-I, Coimbatore.

2.The Zonal Accounts Officers,  
O/o. The Deputy Controller of Accounts,  
Aayakar Bhavan New Block,  
No. 121, Mahatma Gandhi Road,  
Nungambakkam High Road, Chennai 600034.

3.The Commissioner of Income Tax,  
63, Income Tax Building,  
Race Course Road, Coimbatore 18. ....Applicants/Respondents

By Advocate Mr. M. T. Arunan

Vs

P. Ramakrishnan,  
Retd. Asst. Commissioner of Income Tax,  
H-70, Sowripalayam Housing Unit,  
Peelamedu, Coimbatore. ....Respondent/Applicant

By Advocate M/s. S. N. Ravichandran

**ORAL ORDER****(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

Heard Mr. M. T. Arunan, counsel for the applicants in MAs. MA 146/2021 is filed for condonation of delay in filing MA 147/2021 seeking extension of time for compliance of the order of this Tribunal dt. 20.12.2018.

2. For the reasons stated and in the interest of justice, MA 146/2021 filed for condonation of delay is allowed. Delay condoned.
3. For the reasons stated and in the interest of justice, MA 147/2021 filed for extension of time is allowed and four weeks time from today is granted for compliance of the order dt. 20.12.2018.

**(C.V.Sankar)  
Member(A)**

**(S.N.Terdal)  
Member(J)**

**25.03.2021**

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